Influence of television and cinemas on children

3253. SHRIMATI T. RATNA BAI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the children are being influenced by television and cinemas mostly;
- (b) if so, the details thereof; and
- (c) the steps being taken to keep them away from bad influence?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (c) No such formal study has been brought to the notice of the Ministry. However, so far as Television is concerned, with a view to containing the adverse effect of programmes and advertisements on viewers, specially the children, the Government had set up a Committee to review the existing Programme and Advertisement Codes prescribed under the Cable Television Networks (Regulation) Act, 1995 and rules framed thereunder. The Committee has submitted its report which is available on the Ministry's website http://mib.gov.in. Further, consultations with the stakeholders is required before arriving at a broad consensus.

The Government has also constituted an Inter-Ministerial Committee (IMC) to look into the violations of the Programme and Advertising Codes prescribed under the Cable Television Networks (Regulation) Act, 1995 and rules framed thereunder. The IMC either *suo-motu* or on receipt of complaints looks into the violation and thereafter gives its recommendations to the Government, based on which action is taken as per rules.

So far as Cinema is concerned, the Central Board of Film Certification (CBFC) certifies films as per the provisions of Cinematograph Act, 1952 and Rules and Guidelines framed thereunder. While certifying films as 'U' for unrestricted public exhibition, care is taken to see that visuals/scenes/dialogues that are not suitable for non-adults are not allowed in the film.

Exclusion of non-serious candidates from elections

3254. SHRI RAJEEV SHUKLA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is considering proposals to exclude non-serious candidates from Lok Sabha and Vidhan Sabha elections; and
 - (b) if so, the progress made in this regard, so far?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) A Bill, namely, the Representation of the People (Second Amendment) Bill, 2008 has been introduced in Rajya Sabha on the 24th October, 2008, which *Inter alia* includes, among others, the proposal to increase the security deposit of the candidates from Rs. 10000/- to Rs. 25000/- and Rs. 5000/- to Rs. 10000/- for Lok Sabha and Vidhan Sabha respectively, which would be reduced by fifty percent for candidates belonging to Scheduled Castes and Scheduled Tribes,